

**FORM A****PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)  
FOR THE ATTENTION OF THE CREDITORS OF PREMSHREE PRIME PROPERTIES  
PRIVATE LIMITED

RELEVANT PARTICULARS	
1. Name of corporate debtor	PREMSHREE PRIME PROPERTIES PRIVATE LIMITED
2. Date of incorporation of corporate debtor	11.02.2008
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Gwalior
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45200MP2008PTC020325
5. Address of the registered office and principal office (if any) of corporate debtor	P 211-212, Metro Tower, Vijay Nagar, Indore MP 452010 IN
6. Insolvency commencement date in respect of corporate debtor	17.02.2023
7. Estimated date of closure of insolvency resolution process	16.08.2023 (being 180 days from Insolvency Commencement date)
8. Name and registration number of the insolvency professional acting as interim resolution professional	Name: Mr. Pankaj Shah Registration Number: IBBI/IPA-001/IP-P02281/2021-22/13637
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: 203 Shrinagar Main Indore, Madhya Pradesh-452001 Email address: pankajgshah@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: 112, Main Manas Bhawan, 11 RNT Marg, Indore (MP) Email address: ip.premshreeprime@gmail.com
11. Last date for submission of claims	03 <sup>rd</sup> March, 2023
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Home Buyers
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. CA Ritesh Rathore (Reg No. IBBI/IPA-001/IP-P02246/2020-21/13415) 2. CA Neha Firoda (Reg No. IBBI/IPA-001/IP-P01938/2020-21/13093) 3. CA Megha Jain (Reg No. IBBI/IPA-001/IP-P02466/2021-22/13857)

14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: <a href="https://www.ibbi.gov.in/home/downloads">https://www.ibbi.gov.in/home/downloads</a> Physical Address: Not Applicable
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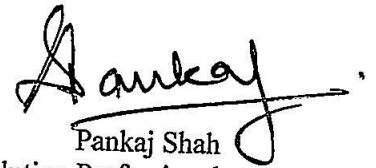
Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Premshree Prime Properties Private Limited** on 17.02.2023.

The creditors of Premshree Prime Properties Private Limited, are hereby called upon to submit their claims with proof on or before 03.03.2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class Home Buyers in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Pankaj Shah

Interim Resolution Professional

IBBI/IPA-001/IP-P02281/2021-22/13637

In the matter of Premshree Prime Properties Private Limited

Date : 20.02.2023

Place : Indore